

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-02-2024 AT 10:30 AM**

**IA (IBC) 1486/2022 & IA(IBC) 1892/2023 in CP(IB) No.745/7/HDB/2019**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Punjab National Bank

**...Financial Creditor**

**VS**

Ind Baraath Thermal Power Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 1892/2023**

Learned Counsel Mr Avinash Alladi, for applicant and Learned Counsel Mr Aadil Khan, for Liquidator present through Video Conference.

This is an application filed against rejection of the claim by the liquidator on the sole ground of delay. Proof of service filed.

Learned counsel Mr. Aadil Khan present and stated that he has been instructed by the liquidator to appear on behalf of him. Learned counsel Mr. Aadil Khan, is directed to file his Vakalat. According to the learned counsel the claim is rejected only on the ground of delay, condonation of which the liquidator has no power. Having regard to the facts and circumstances of the case, we are of the view that the delay can be condoned and the liquidator is directed to collate the claim and communicate the outcome to the applicant within a reasonable time, not more than three weeks from the date of this order. **Accordingly, this IA is allowed and disposed of.**

**IA (IBC) 1486/2022**

Learned Counsel Mr Yogesh Jagia, for Respondent Nos. 1,5 and 9 present through Video Conference. Matter passed over.

Matter called again. Learned Counsel Mr Shashank Agarwal, for applicant and Learned Counsel Mr Aadil Khan, for liquidator present through Video Conference. Learned Counsel Mr DVAS Ravi Prasad, for Respondent No.2 and 3 present physically. Learned Counsel Ms Priyanka Gupta, for the learned

Counsel Mr Yogesh Jagia, for Respondent Nos 1,5 and 9 presents through Video Conference.

At request of the learned counsel for the liquidator, matter adjourned to 26.02.2024 as a last chance.

Learned Counsels submits that IAs which are to be listed are not listed to day. Let the concerned person explain why those IAs are not listed today.

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**